

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.418
IA/2395/ND/2024 IN IB/649/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Binod Kumar Jain	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv Vineet Roy
For the RP	:	Adv. Gautam Singhal, Adv. Rajat Chaudhary, Adv. Aastha Vishnoi

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **08.07.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)